

IN THE SUPREME COURT OF INDIA
CRIMINAL APPELLATE JURISDICTION

CRIMINAL APPEAL NO.1944/2011

BANSHI

Appellant(s)

VERSUS

THE STATE OF MADHYA PRADESH

Respondent(s)

O R D E R

The State has filed a compliance affidavit dated 29.7.2022 in terms of Our Order dated 02.3.2022 stating that in view of the medical condition of the appellant, he has been released under Rule 363 of Jail Rules prior to the completion of the period of imprisonment.

This order has been issued under the orders of the Governor of Madhya Pradesh.

In view of the aforesaid, nothing really survives in the matter. The Criminal appeal accordingly stands disposed of in the aforesaid terms.

We appreciate the constructive approach adopted by the State of Madhya Pradesh.

.....J.
(SANJAY KISHAN KAUL)

.....J.
(S. RAVINDRA BHAT)

.....J.
(M. M. SUNDRESH)

NEW DELHI
02nd AUGUST, 2022

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Criminal Appeal No(s). 1944/2011

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([TO BE HEARD BY HON. SANJAY KISHAN KAUL AND HON. M.M. SUNDRESH,
JJ.][PART-HEARD BY HON'BLE SANJAY KISHAN KAUL AND HON'BLE M.M.
SUNDRESH, JJ.] [FOR DIRECTIONS])

Date : 02-08-2022 This appeal was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE S. RAVINDRA BHAT
HON'BLE MR. JUSTICE M.M. SUNDRESHFor Appellant(s) Mr. Sushil Kumar Jain, Sr. Adv.
Ms. Christi Jain, Adv.
Mr. Umang Mehta, Adv.
Ms. Shruti Singh, Adv.
Mr. Shipra Singh, Adv.
Ms. Pratibha Jain, AORFor Respondent(s) Mr. Saurabh Mishra, AAG
Ms. Ankita Chaudhry, Dy. AG
Mr. Veer Vikrant Singh, Dy. AG
Mr. Gopal Jha, AOR
Mr. Nishant Verma, Adv.
Mr. Umesh Kumar Yadav, Adv.UPON hearing the counsel the Court made the following
O R D E RThe criminal appeal stands disposed of in terms of the
signed order.

Pending application(s), if any, stands disposed of.

(RASHMI DHYANI PANT)
COURT MASTER(POONAM VAID)
COURT MASTER

(signed order is placed on the file)